

during Sixth Plan in Himachal Pradesh, Haryana, Punjab, Jammu and Kashmir and Chandigarh;

(b) if so the details thereof; and

(c) if not, the reasons therefor and the likely date by which proposals for new lines would be sanctioned and taken up for constructions in each one of these States?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) The work of construction of a new Broad Gauge line from Jammu to Udhampur in Jammu and Kashmir State has been included in the Sixth Plan. Final location survey is in progress.

(c) Does not arise.

Payment of Compensation to victims of Railway Accident on Kangra Valley Railway

4315. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Administration had paid full compensation to the victims of the railway accident which took place on 12th May, 1979 on Kangra Valley Railway between Talara and Bharnar Railway Stations;

(b) if so, the names of the victims who lost their lives on the spot or subsequently on account of this accident along with their addresses;

(c) the amount of compensation paid to each one of the survivors of these victims along with their names and addresses; and

(d) if the compensation has not been paid to the survivors of all the victims, the number of those whose claims are still pending with the Railway Administration and the likely date by which all the claims would be cleared along with reasons for delay in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d) The Railways pay compensation to the victims of train accident under the provision of Indian Railways Act 1890 and Railway accidents (Compensation) Rules 1950 as amended from time to time. In this case all the six cases are pending with Ex-officio Claims Commissioner (Distt. Magistrate) Kangra at Dharamsala. The compensation will be paid on the basis of verdict of the court when received. However, the families of the six deceased persons have been paid interim compensation. The names and addresses of the persons killed in accident are given in the attached statement.

Statement

6 persons were killed in the accident and 2 injured died subsequently. The details are as under:—

Died at the spot

- | S. No. | Name & Address |
|--------|--|
| 1. | Shri Kalmi Ram, s/o Shri Babu Ram, village Palathi, P.O. Jawanwala Ladhu, Teh. Nurpur Distt. Kangra. |
| 2. | Shri Dhayan Singh, s/o Shri Nathu Ram, village Palathi, P.O. Jawanwala Ladhu, Teh. Nurpur Distt. Kangra. |
| 3. | Shri Amin Chand, s/o Shri Mansa Ram, village & P.O. Takoli, Tehsil Nurpur, Distt. Kangra. |
| 4. | Shri Babu Ram, s/o Shri Charku, village Ludhian, P.O. Phalada, Tehsil Nurpur, Distt. Kangra. |
| 5&6. | Unidentified. |

Died Subsequently

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| 7. | Shri Gorkhu, s/o Shri Udai Ram, village & P.O. Harsar Dehri, Teh. Nurpur, Distt. Kangra. |
| 8. | Shri Karam Singh, s/o Shri Basant Singh, village & P.O. Harsar Dehri, Tehsil Nurpur, Distt. Kangra. |